

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.310/01456/2019**

**Dated Monday, the 04<sup>th</sup> day of November, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

G.Murugesan,  
S/o. E.Ganesan,  
8/125, Colony Street,  
Rengapalayam,  
Maharajapuram Post,  
Watrap Taluk, Virudhunagar Dist 626149.

.....Applicant

By Advocate **M/s. A. Edwin Prabakar**

Vs

- 1.Union of India,  
Ministry of Railways,  
rep by its Secretary,  
No. 1, Rail Bhavan, Raisina Road,  
New Delhi 110001.
- 2.The General Manager,  
Southern Railway,  
Headquarters Office, Park Town,  
Chennai 600003.
- 3.The Principal Chief Personnel Officer,  
Southern Railway,  
Headquarters Office, Park Town,  
Chennai 600003.
- 4.Railway Recruitment Board,  
No. 5, Dr. P. V. Cherian Crescent Road,  
Egmore, Chennai 600008.

5.The Regional Director,  
Southern Regional Office,  
All India Council for the Technical Education (AICTE),  
No. 26, Haddows Road,  
Shastri Bhavan, Chennai 600006. ....Respondents

By Advocate **Mr P. Srinivasan**

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondents 1 & 4 to select and appoint the applicant in the post of Assistant Loco Pilot in the recruitment of the 1<sup>st</sup> respondent in notification No. CEN 01/2018 dated 03.02.2018 within a time frame fixed by this Hon'ble Tribunal and pass such further or other orders as may be deemed fit and proper and thus render justice."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant will be satisfied if he is permitted to give a fresh detailed representation to the respondents along with the letter obtained from AICTE regarding the qualification obtained by him and the competent authority is directed to dispose of the said representation within a time frame.
3. Mr. P. Srinivasan takes notice on behalf of the respondents and submits if such direction is given, the respondents will pass appropriate order on merits.
4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

**"The applicant is permitted to make a fresh detailed representation to the respondents along with the letter**

**obtained from AICTE regarding the qualification obtained by him immediately and the competent authority is directed to consider and dispose of the said representation by passing a speaking order as per the relevant rules and regulations, within a period of three weeks from the date of receipt of such representation."**

**(T.JACOB)  
MEMBER (A)**

**04.11.2019**

**(P.MADHAVAN)  
MEMBER (J)**

**AS**